IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 1069/96

New Delhi this the 14th day of November 1996

Hon'ble Shri S.R.Adige, Member(A)
Hon'ble Dr. A.Vedavalli, Member(J)

Vinod Kumar Ranga,
L.D.C.
Office of the P.A.O. (Revenue)
Ministry of Finance,
Church Road Hutments,
New Delhi-110 001
R/o B-12-129 Dev Nagar,
Karol Bagh, New Delhi-110 005

.....Applicant

(By Advocate: Shri K.B.S.Rajan alongwith
Shri R.K.Shukla)

Versus

1. Union of India
through the Chief Controller of Accounts
Ministry of Finance,
Room No. 204-B, North Block,
New Delhi-110 001

2. The Director of Estates,
Nirman Bhavan,
New Delhi-110 001

3. The Estate Officer,
Dte of Estates,
Nirman Bhawan,
New Delhi-110 001.

.....Respondents

(By Advocate: Shri B.Lall)

ORDER (Oral)

Hon'ble Shri S.R.Adige, Member(A)

Heard.

2. We note that the appointment letter itself was issued on 21-1-96, within the 12 months period stipulated in respondents earlier O.M. Since then the respondents have issued O.M. dated 22-5-96 extending the 12 months period by a further period of one month. In the light of this OM, the delay in the

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applicant actually joining the post to which he was appointed is only 22 days.

3. Keeping these facts in view both counsel agree that this OA may be disposed of with a direction to the respondents that in the event that the applicant files a self-contained representation for claiming regularisation of the premises in question within 3 weeks from the date of receipt of a copy of this judgement, the respondents shall consider the same, and pass a detailed speaking and reasoned order in accordance with law under intimation to the applicant within three months of its receipt. We direct accordingly.

4. The OA stands disposed of. No costs.

(DR.A.VEDAVALLI)
Member(J)

(S.R.ADIGE)
Member(A)

cc.